IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-191 (PB)/2017

IN THE MATTER OF:

Reliance Commercial LimitedPetitioner

v.

Varaha Infra LimitedRespondent

SECTION: UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) :

Mr. Udayaditya Bannerjee,

Mr. Soumyajit, Advocates

Mr. Shreyansh Rastogi, Auth. Rep.

For the Respondent(s):

ORDER

Affidavit dated 11.08.2017 filed by the Insolvency Professional (Sh. Manoj Kulshreshtra) does not answer the requirements of Regulation 3 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. In the interest of justice, we grant one last opportunity to the petitioner to file better affidavit of the Insolvency Professional within seven days.

List the matter on 6th September, 2017.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(R. VARADHARAJAŃ) (MEMBER JUDICIAL)

16.08.2017 V.Sethi